

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 19**

**IA 68/2024 (NEW IA) IN CP/277(MB)2018**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s GITANJALI GEMS LIMITED  
& ORS**

Section 222(1) Sec. 242(4) Sec 241 (2) of the Companies Act and Rule 11

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**ORDER**

Adv. Shyam Kapadia a/w Adv. Abhishek Dubey i/b M/s Economic Laws Practice on behalf of the Applicant present. Ms. Onshi Jakhar h/f Mr. Aditya Sikka for the Union of India is present through VC.

**IA 68/2024**

**Registry** as well as Applicant are directed to **issue notice** to the Union of India. The Applicant shall file service affidavit along with copy of notice sent to the Union of India, original postal receipt, track report/acknowledgments, emails etc., at least two days before the next date of hearing.

Registry is also directed to submit service report along with copy of notice sent to the Union of India, postal receipt, track report/acknowledgment.

Union of India is directed to file the Reply within two (2) weeks by serving an advance copy to the Counsel for the Applicant.

Registry is directed to accept the hard copy of the Application. List this matter on Board on **04.06.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**